

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

This the 29th Day of August, 2002

Contempt Application No. 145 of 2002

In
Original Application No. 695 of 2002

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman
Hon'ble Maj Gen K K Srivastava, Member (A)

Dara Singh, S/o Gopi, Resident of 133,
Chungi Wali Gali, Dhauli Pyau,
District Mathura. Applicant
By Advocate Shri P. K. Mishra

V E R S U S

Sri KGM. Jauhari, at present posted
and holding the charge of Senior Section
Engineer, Central Railway,
Mathura Junction, Mathura.

...Opp. Parties

By Advocate Shri

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this contempt application, the applicant
has prayed for punishing the respondents for committing
contempt of this Tribunal by wilfully disobeying the
order dated 07.02.02 passed in O.A. No. 695 of 2002.
The direction given by this Tribunal was as under:-

"The O.A. is disposed of with the following
directions:-

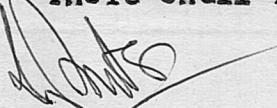
1. The applicant will be allowed to work on
his post if he has not been suspended;
2. The D.R.M. Jhansi (respondent No. 1-A)
shall decide the representation of the
applicant within a period of one month by
a reasoned order.



2. It is stated that the applicant served the copy of the order dated 13.06.2002 on respondents, however, he allowed him to join on 18.06.2002. The grievance is for the delay of 5 days. In our opinion though there is delay but it is not so long which may require action by this Tribunal. However, if the applicant suffers any other injury, it shall be open to him to challenge the action on original side.

3. Subject to aforesaid this Contempt Application is dismissed.

4. There shall be no order as to costs.


Member (A)


Vice-Chairman

shukla/